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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD.

Original Application no. 493 of 1988

Jai Narain Singh Applicant

Vs.

The Union of India & others..... Respondents.

Hon.Ajay Johri- AM
Hon.G.S.Sharma- JM

Heard Shri D.N.Cupta for the applicant.

This is an application under section 19 of the Administrative Tribunals Act no.XIII of 1985.

The applicant Jai Narain Singh is a Constable in 'C' Company, 30 Bn. B.S.F.Golaghat(Assam). The B.S.F. is an armed force of Union of India and this Tribunal has no jurisdiction to entertain the applications from the members of an armed force of Union of India. This application, is, therefore, not maintainable and is accordingly dismissed as not maintainable.

Subhash Kumar

MEMBER(J)

शंख जौही

MEMBER(A)

Dt/-16.5.88/
Shahid.